## SECURITIES AND EXCHANGE BOARD OF INDIA SETTLEMENT ORDER IN RESPECT OF

Sr.No.	Settlement Application Number	Name of the Applicant	PAN Number		
1	8427/2025	Tata Capital Limited	AADCP9147P		

## IN THE MATTER OF TATA CAPITAL LIMITED

- 1. Tata Capital Limited (hereinafter referred to as the "Applicant") filed a suo-motu settlement application with Securities and Exchange Board of India (hereinafter referred to as "SEBI") under the SEBI (Settlement Proceedings) Regulations, 2018 (hereinafter referred to as the "Settlement Regulations") proposing to settle by neither admitting nor denying the findings of facts and conclusions of law, the enforcement proceedings that may be initiated against it for the violations of the following provisions of law:
  - a. Sections 23(1), 26(4) r/w 2(70), 26(6) r/w Sections 26(1), 33(1) and 40 of the Companies Act, 2013,
  - b. Regulations 4(2)(a), 4(5), 5(2)(b), 6, 7, 8, 9, 13, 16 and 22 of the SEBI (Issue and Listing of Non-Convertible Redeemable Preference Shares) Regulations, 2013.
- 2. Brief facts of the case are as follows:
  - a. The Applicant undertook two issuances of the unlisted Cumulative Redeemable Preference Shares (CRPSs) on private placement basis. The details of the aforementioned issuances are as under:

ISIN	Date Allotme	of ent	Date of Listing	Redempti on Date	Original No. of Allottees	BENPOS Date (post 6 months from allotment)	No. of holder as per BENPOS
INE976I04143	April 2015	22,	Unlisted	August 08, 2019	90	October 19, 2015	931
INE976I04200	March 2017	10,	Unlisted	March 09, 2024	30	September 08, 2017	210

- b. The aforesaid CRPSs were down sold to more than 200 investors within six months from the date of the allotment. Thus, the issuance of these CRPSs by the Applicant is deemed to be public issue and Applicant is in violation of the provisions mentioned at above paragraph 1.
- 3. The Applicant filed the present application for the purpose of settling the proceedings that may be initiated against it for the aforesaid violations. Pursuant to the receipt of the settlement application of the Applicant, the Internal Committee of SEBI held a meeting with the authorized representatives of the Applicant on June 11, 2025 wherein the details of the case were deliberated along with the terms of the settlement.
- 4. The Applicant vide email dated June 23, 2025, filed revised settlement terms proposing to offer ₹14,40,000/- (Rupees Fourteen Lakhs Forty Thousand only) as the settlement amount.
- 5. The High Powered Advisory Committee (hereinafter referred to as "HPAC") in its meeting held on July 24, 2025 considered the settlement terms proposed by the Applicant and recommended that the case may be settled for the aforementioned terms.
- 6. The recommendations of the HPAC were placed before the Panel of Whole Time Members and the same were approved by the Panel of Whole Time Members on September 26, 2025 in terms of Regulation 15 of the Settlement Regulations. Subsequently, Notice of Demand was issued on October 03, 2025 to the Applicant. The Applicant vide email dated October 24, 2025 informed about the remittance of the aforesaid amounts and SEBI has confirmed credit of the same.
- 7. On the basis of the facts stated above, in exercise of the powers conferred under Section 15JB read with Section 19 of the SEBI Act and in terms of Regulation 23 of the Settlement Regulations, it is hereby ordered that any proceedings that may be initiated for the violations as mentioned at paragraph 1 above, are settled in respect of the Applicant on the following terms:

- i. SEBI shall not initiate any enforcement action against the Applicant for the said violations, and
- ii. Passing of this Order is without prejudice to the right of SEBI under Regulation 28 and Regulation 31 of the Settlement Regulations to initiate appropriate action against the Applicant, if SEBI finds that:
  - (a) any representation made by the Applicant in the present settlement proceedings is subsequently found to be untrue;
  - (b) the Applicant has breached any of the clauses/conditions of undertakings/ waivers filed during the present settlement proceedings; and
  - (c) the Applicant has failed to pay the difference due to any discrepancy while arriving at the settlement terms.
- 8. This Settlement Order shall come into force with immediate effect.
- 9. In terms of Regulation 25 of the Settlement Regulations, a copy of this Order shall be sent to the Applicant and shall also be hosted on the website of SEBI.

AMARJEET SINGH
WHOLE TIME MEMBER

KAMLESH C VARSHNEY WHOLE TIME MEMBER